

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINDHYAVASINI ISPAT INDUSTRIES PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Vindhyavasini Ispat Industries Private Limited
2.	Date of incorporation of corporate debtor	2 <sup>nd</sup> November, 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27310MH2010PTC209729
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Mumbai, Maharashtra- 400101
6.	Insolvency commencement date in respect of corporate debtor	5 <sup>th</sup> March 2024 (Copy of the Order for appointment as IRP received on 8 <sup>th</sup> March 2024)
7.	Estimated date of closure of insolvency resolution process	4 <sup>th</sup> September, 2024 (180 days from the date of appointment of IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Asish Narayan <b>Registration No.:</b> IBBI/IPA-002/IP-N00444/2017-2018/11274
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 4A/703, Whispering Palms, Lokhandwala, Kandivali (East), Mumbai, HDFC Bank, Mumbai City, Maharashtra -400101 <b>Email:</b> <a href="mailto:cs.asish@gmail.com">cs.asish@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 602,6 <sup>th</sup> Floor, Central Plaza, 166 CST Road, Kolivery Village, Vidya Nagari, Kalina, Santacruz(East) , Mumbai 400098 <b>Email Id (Process specific)</b> <a href="mailto:cirp.vvipl@gmail.com">cirp.vvipl@gmail.com</a>
11.	Last date for submission of claims	22 <sup>nd</sup> March 2024 (14 days from the date of receipt of copy of the Order i.e. 08.03.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>



*Asish Narayan*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VINDHYAVASINI ISPAT INDUSTRIES PRIVATE LIMITED** on 05.03.2024.

The creditors of Vindhyavasini Ispat Industries Private Limited are hereby called upon to submit their claims with proof on or before 22<sup>nd</sup> March 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read 'Asish Narayan'.

**Mr. Asish Narayan**

**Interim Resolution Professional**

**In the matter of Vindhyavasini Ispat Industries Private Limited**

**Reg. No. IBBI/IPA-002/IP-N00444/2017-2018/11274**

**AFA Number: AA2/11274/02/031224/203075**

**AFA Valid Upto: 03-12-2024**

**Email id: cirp.vipl@gmail.com**

**Date: 09.03.2024**

**Place: Mumbai**

:



Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

**R. R. Mishra**  
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

**Whatsapp & Mobile**  
**9820113194**

Watch on YouTube:  
आप और आपका भविष्य

**DISCLAIMER**

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements. The printer, publisher, editor and the proprietors of the Free Press Journal Group of newspapers cannot be held liable in any civil or criminal court of law or tribunal within India or abroad for any alleged misleading or defamatory content or claim contained in any advertisement published in this newspaper or uploaded in the paper on the official website. The liability is solely that of the advertiser in which The Free Press Journal has no role to play.

**PUBLIC NOTICE**

This is to inform the public at large that my client **M/S. J. C. AUTO ENGINEERS**, a Registered Partnership Firm through its authorized Partners being (1) **MR. SAVIO FERNANDES** and (2) **MR. VALERIAN J. FERNANDES** are lawful owners of Shop No. 6 on Ground Floor in the Building known as "CLASSIC" admeasuring area 210 Sq. Ft. Carpet and Society known as **SONARGRAM C.H.S. LTD.**, situated at **L. M. Road, Navgaon, Dahisar (West), Mumbai - 400 068**, (hereinafter referred to as the "Said Shop").

It is further informed by My Client that Original 1st Agreement for Sale dated 3rd February, 1987 made and entered into Between **M/S. LA BUILDE ASSOCIATES**, (therein referred to as the "Promoter") of the one part and **KUM. PRITI H. PANCHMATIA** minor through Natural Guardian **SMT. NEETA H. PANCHMATIA** (therein called the "Purchaser") of the other part which is lost/misplaced and not traceable after due diligent & search due to which my client has lodged complaint for lost of original document mentioned above and obtained online digitally signed police loss certificate dated 8/3/2024 bearing No. DS-31073-2024 issued by DS Brihan Mumbai Police having local jurisdiction of MHB Colony police.

Any Person/financial Institution/Bank/erstwhile Owner/s having any claim by way of custody of Original Agreement of the said shop or either by way of Sale, Mortgage, Charge, Lien, etc., or in any other manner whatsoever is/are required to make the same known to the undersigned in writing with proof thereof within **15 (Fifteen) days** from the date of publication of this notice, failing which, the exclusive title and ownership rights with respect to the shop to be declared as clear and marketable without any reference to such claims and the same if any, shall be considered as duly waived and rights to be transferred to prospective purchasers by way of registered document.

Sd/-  
**Bhavesh R. Bhoir**  
(Advocate - High Court)  
121, Rohidas Sadan, P. B. Road, Dahisar (West), Mumbai - 400 068.  
Place: Mumbai Date: 10-03-2024

**PNB Housing Finance Limited**  
Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com  
Borivali Branch Office: 203&204-A, Second Floor, Western Edge-I, Near We Highway, Magadhane, Borivali East, Mumbai, Maharashtra - 400066

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	HOU/BRVL/0218/496784 B.O. BORIVALI	Shyam Prakash Tiwari	24-06-2021	Rs. 18,46,769.22 (Rupees Eighteen Lakhs Forty Six Thousand Seven Hundred Sixty Nine & Twenty Two Paise Only) as on 24.06.2024	05.03.2024 (Physical)	Flat No 002, Ground Floor, B Wing, Sai Swarna Apartments, Marvel Pads, Near-Datta Mandir, Mumbai, M.H.-401305

PLACE:- BORIVALI, DATE:- 09.03.2024 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

**कार्यालय आयुक्त आदिम जाति तथा अनुसूचित जाति विकास इन्द्रवाती भवन, अटल नगर रायपुर छत्तीसगढ़**

क्रमांक/निर्माण/760/2023-24/13102 नवा रायपुर, दिनांक 07/03/2024  
रुचि की अभिव्यक्ति  
आदिम जाति तथा अनुसूचित जाति विकास विभाग अंतर्गत संचालित छात्रावास/आश्रम/विशेष संस्थाओं के भवनों के निर्माण हेतु छत्तीसगढ़ राज्य के नजीकृत वास्तुविद्/टेकनिकल कंसल्टंट जिनका विगत 05 वर्षों में किसी एक वर्ष में शासकीय कार्य का अनुभव न्यूनतम राशि रु. 50.00 लाख का प्राप्त भूतल का हो तथा विगत 05 वर्षों का दर्नोअवर न्यूनतम राशि रु. 175.00 लाख का हो ऐसे वास्तुविद् मेन्सुअली निम्नानुसार तिथिवार आवेदन कर सकेंगे।  
Date and time of pre-proposal conference Date - 15.03.2024 at 3.00 at Office of Commissioner Scheduled Tribes and Scheduled Caste Development Department, Government of Chhattisgarh Address: Block-D, Ground Floor, Indravati Bhawan Atal Nagar Nava Raipur.  
Last Date and Time for submission of Application Date - 18-03-2024 by 5.00 P.M.  
Opening date of proposals received Date - 20-03-2024 by 5.00 P.M.  
स्वाक्षरी / (टी चक्रवर्ती)  
कार्यालय अभियंता आदिम जाति तथा अनुसूचित जाति विकास, नवा रायपुर, अटल नगर (छ.ग.)  
G-08404/2

**GOVERNMENT OF MAHARASHTRA PUBLIC WORKS DIVISION, NASHIK**

**E-Tender Notice No. 108 for 2023-24 (Online)**  
Online E-Tenders by Executive Engineer, P.W. Division, Nashik Phone No. (0253/2583761-64, 2575324) for and on behalf of Governor of Maharashtra State From Capable of P.W. Deptt. Registered / Unregistered Contractor or International Contractor whose Sub company / branch in India and also complete terms and conditions mentioned in tender document.

Tender document download on our website <https://mahatenders.gov.in> Right of rejection of E-tender / cancellation of E-tender reserved by The Executive Engineer, P.W.Division, Nashik. \*Conditional Tender will not be accepted.

**Note:- Above mentioned E-Tender Notice including Total 1 (One) (Costing below from Rs. 2500.00 Lacs) Work And details of mentioned E-Tender Notice available on below website.**

1. [www.mahapwd.gov.in](http://www.mahapwd.gov.in)
2. <https://mahatenders.gov.in>

Tender Document Sale Start and End Date Time	07.03.2024 From 11:05	to	14.03.2024 Upto 17.00
* Blank E-Tender form Fees (Non refundable) and EMD amount will be accepted Online only.			
* Post Qualification criteria condition included in tender document			
* All eligible/ interested Contractors are required to be enrolled on portal <a href="https://mahatenders.gov.in">https://mahatenders.gov.in</a> before downloading tender documents and participate in e-tendering			
* The information of E-Payment Gateway available on E-Tendering website <a href="https://mahatenders.gov.in">https://mahatenders.gov.in</a>			
<b>Please Note this to all Registered/Unregistered Contractors.</b>			
Sd/- <b>Executive Engineer</b> <b>Public Works Division, Nashik</b>			
<b>DGIPR 2023-24/9542</b>			

**GOVERNMENT OF MAHARASHTRA PUBLIC WORKS DIVISION, NASHIK**

**E-Tender Notice No. 104 for 2023-24 (Online)**  
Online E-Tenders in "B-1" Form for the following works invited by Executive Engineer, P.W. Division, Nashik Phone No. (0253/2583761-64, 2575324) for and on behalf of Governor of Maharashtra State From Capable of P.W. Deptt. Registered / Unregistered Contractor or International Contractor whose Sub company / branch in India and also complete terms and conditions mentioned in tender document.

Tender document download on our website <https://mahatenders.gov.in> Right of rejection of E-tender / cancellation of E-tender reserved by The Executive Engineer, P.W.Division, Nashik. \*Conditional Tender will not be accepted.

**Note:- Above mentioned E-Tender Notice including Total 12 (Twelve) (Costing upto Rs. 150.00 Lacs) Works And details of mentioned E-Tender Notice available on below website.**

1. [www.mahapwd.gov.in](http://www.mahapwd.gov.in)
2. <https://mahatenders.gov.in>

Tender Document Sale Start and End Date Time	07.03.2024 From 11:05	to	14.03.2024 Upto 17.00
* Blank E-Tender form Fees (Non refundable) and EMD amount will be accepted Online only.			
* Post Qualification criteria condition included in tender document			
* All eligible/ interested Contractors are required to be enrolled on portal <a href="https://mahatenders.gov.in">https://mahatenders.gov.in</a> before downloading tender documents and participate in e-tendering			
* The information of E-Payment Gateway available on E-Tendering website <a href="https://mahatenders.gov.in">https://mahatenders.gov.in</a>			
<b>Please Note this to all Registered Contractors.</b>			
Sd/- <b>Executive Engineer</b> <b>Public Works Division, Nashik</b>			
<b>DGIPR 2023-24/9538</b>			

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VINDHYAVASINI ISPAT INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Vindhyavasini Ispat Industries Private Limited
2. Date of incorporation of corporate debtor	2nd November, 2010
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. of corporate debtor	CIN: U27310MH2010PTC0209729
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OGH, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City, Mumbai, Maharashtra - 400010
6. Insolvency commencement date in respect of corporate debtor	5th March 2024 (Copy of the Order for appointment as IRP received on 8th March 2024)
7. Estimated date of closure of insolvency resolution process	4th September, 2024 (180 days from the date of appointment of IRP)
8. Name and the registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Ashish Narayan <b>Registration No.:</b> (BS)/IPA/002/1P/N00444/2017-2018/11274
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 4A/703, Whispering Palms, Lokhandwala, Kandivali (East), Mumbai, HDFC Bank, Mumbai City, Maharashtra - 400101 <b>Email:</b> cs.ashish@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	<b>Address for correspondence:</b> C/o Resurgent Resolution Professionals LLP (IPE) 602,8th Floor, Central Plaza, 166 CST Road, Kolvery Village, Vile Parle, Kallina, Santacruz(East), Mumbai 400038 <b>Email Id (Process specific):</b> crp.vip@gmail.com
11. Last date for submission of claims	22nd March 2024 (14 days from the date of receipt of copy of the Order i.e. 08.03.2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VINDHYAVASINI ISPAT INDUSTRIES PRIVATE LIMITED on 05.03.2024. The creditors of Vindhyavasini Ispat Industries Private Limited are hereby called upon to submit their claims with proof on or before 22nd March 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by way of electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**  
Date : 09/03/2024 Place : Mumbai  
Sd/-  
**Mr. Ashish Narayan**  
Interim Resolution Professional  
In the matter of Vindhyavasini Ispat Industries Private Limited  
Reg. No. (BS)/IPA/002/1P/N00444/2017-2018/11274  
AFA Number: AA2/11274/02/031224/203075  
AFA Valid Upto: 03-12-2024, Email id: crp.vip@gmail.com

**PUBLIC NOTICE**  
Notice is hereby given as per the instructions of my client Mr. Sunil Shankarlal Sachan and Mrs. Nikhat Sunil Sachan who intend to investigate the right, title and interest in the property more particularly described in the Schedule written hereunder, presently standing in the name of M/s. Associated Marketing Services.  
Any person/s, individuals, institutions or entities having any claim or interest by way of right, share, inheritance, lease, sub-lease, sale, mortgage, easement, lien, charge, exchange, relinquishment, release, beneficiary/ies under will, bequest, device, assignment, gift, trust, maintenance, possession, or otherwise, or by way of any other method through any agreement, deed, document, writing, family arrangement, settlement, litigation, decree or court order of any court of law/judicial or encumbrance or otherwise whatsoever or of whatsoever nature in respect of and with regards to the said Schedule property mentioned herein under to inform the undersigned in writing, their claim/s, demand/s, objection/s, supported with valid documentary evidence within 14 (Fourteen) days from the date of publication of this Notice.  
Any claim/s received after the expiry of 14 (Fourteen) days shall be discarded & would be deemed that no such claim/s, rights/s, titles/s, estate or interest/s exist and the same shall be treated as waived or abandoned and not binding upon my client/s and the purchase transaction shall be completed without any further Notice.  
**SCHEDULE**  
10 fully paid-up Equity Shares of Rs. 50/- (Rupees Fifty Only) each issued by Park Lane Co-Operative Housing Society Limited bearing Distinctive Nos. 1 to 10 (both inclusive) comprised under Share Certificate No. 1 carrying with it the right to use and occupy on ownership basis the Flat No. 101 admeasuring in an aggregate approximately 936 sq.ft. carpet area or thereabouts on the 1st floor of the building called "Parklane Apartments" having address at Plot No. 174, 26th Road, Bandra (W), Mumbai - 400050 lying and being at C.T.S. No. F-384 at Village - Bandra, Taluka - Andheri, District - Mumbai Suburban along with open car parking space shown as No. 12.  
Sd/-  
**RAHUL G. TALREJA**  
(Advocate for the Purchasers)  
Ground Floor, Makhan Dham, 11th Road, Next to P.D. Hinduja Hospital, Khar (W), Mumbai - 400052.  
Mob: 9967998900  
Email: advocate.talreja@gmail.com

**ICICI Home Finance** Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai-400059, India  
Branch Office: 2nd Floor, Office No. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Poad, Savedi, Ahmednagar - 414003  
Branch Office: 1st Floor, Office No. 101, Plot No -159, Manohar Space Landmarks, Samath Nagar, Aurangabad- 431001  
Branch Office: Shop No. 301, 302, 303, 3rd Floor, Next Level Mall, In front of Hotel Grand Mehfil, Camp Road, Amravati- 444601

**Notice for sale of immovable assets through Private Treaty**  
Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(8)/r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002  
ICICI Home Finance Company Limited (ICICI HFC) conducted several Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase at Reserve Price (Please refer below table). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s) Co-Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured Asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Ajinkya Ajit Barde (Borrower) Kshitiya Hemant Atre (Co-Borrower) Loan Account No. LHSAG00001282938	Flat No. 03, 1st Floor, Krupasindhu Park Apartment, Devacha Mala Near Tambe Hospital, Survey No. 72/40, Sangamner, Ahmednagar Pincode-422605	Rs. 22,67,193/- March 06, 2024	Rs. 11,00,000/- Rs. 1,10,000/-	March 18, 2024 11:00 AM 03:00 PM	March 27, 2024 02:00 PM 03:00 PM
2.	Vithal Narayan Karpe (Borrower) Chhaya Vithal Karpe (Co-Borrower) Loan Account No. LHAUR00001314955	Row House No A-02 Behind Mit College Mouje Satara Plot No 24 Gut No 04 Aurangabad- 431001	Rs. 30,76,172/- March 06, 2024	Rs. 22,00,000/- Rs. 2,20,000/-	March 18, 2024 11:00 AM 03:00 PM	March 27, 2024 02:00 PM 03:00 PM
3.	Ajaykumar Ganeshkumar Agrawal (Borrower) Sarfadevi Ganeshkumar Agrawal, Ganeshkumar Sitaram Agrawal (Co-Borrower) Loan Account No. NHAMI00001271141 & LHAMIO0001355421 & NHAMI00001278928	Plot No. 17 Part, Nazul Sheet No 19 D, Saikrupa Multiplicity Dental Hospital, Shri Niwas Marg, Tilak Chowk, Mouza Paratwada, Tq Achalpur Amravati- 444805	Rs. 2,86,89,068/- March 06, 2024	Rs. 95,00,000/- Rs. 9,50,000/-	March 18, 2024 11:00 AM 03:00 PM	March 27, 2024 02:00 PM 03:00 PM
4.	Atul Krushnarao Sundarkar (Borrower) Shweta Atul Sundarkar (Co-Borrower) Loan Account No. NHAMI00001249726	Shop No 136 Wing B4 Dreamzland Business Park Bhumapan No. 119, 144, 39/3, 37/3, 37/2, Field Survey No. 38/1, 42/1, 38/1A, 38/2, 39/1, 39/3, And 135 Gut No 134 142, Gut No 87, 140, 138, 88, 133, Mouje Bargaon, Pragane Nandgaon Peth, Amravati Nagpur Road, Dist- Amravati, Amravati- 444606	Rs. 11,10,902/- March 06, 2024	Rs. 4,00,000/- Rs. 40,000/-	March 18, 2024 11:00 AM 03:00 PM	March 27, 2024 02:00 PM 03:00 PM
5.	Anilkumar Shrichand Panjwani (Borrower) Muskan Anil Panjwani (Co-Borrower) Loan Account No. NHAMI00001247421	Shop No 104 on First Floor Situated Out of Wing-B, Building No. 4 From Out of The Building/ commercial Complex Known As "Dreamzland Business Park", Situated At Mouje- Bargaon, Pragane- Nandgaon Peth Tq. & Dist Amravati Within The Jurisdiction of Sub Registrar Amravati Rural With The Limits of Zilla Parishad Amravati Out of This Bhumapan No. 119, Subdivision No. 40/3, Bhumapan No. 144, Subdivision 36/1, Bhumapan No. 39/3, Gut No. 134, Bhumapan No. 37/2, Gut No. 142, Field Survey No. 38/1, Gut No. 139, Field Survey No. 42/1, Gut No. 87, Field Survey No. 38/1-A, Gut No. 140, Field Survey No. 38/2, Gut No. 138, Field Survey No. 39/1, Gut No. 88, Field Survey No. 42/1, Gut No. 87, Field Survey No. 39/1, Gut No. 133, Field Survey No. 39/3, Gut No. 134, Field Survey No. 135, Subdivision No. 39/4 Situated At Mouje Bargaon, Pragane-Nandgaon Peth Tq. & Dist. Amravati	Rs. 12,68,781/- March 06, 2024	Rs. 4,00,000/- Rs. 40,000/-	March 18, 2024 11:00 AM 03:00 PM	March 27, 2024 02:00 PM 03:00 PM

The online auction will be conducted on website ([URL Link-https://BestAuctionDeal.com](https://BestAuctionDeal.com)) of our auction agency **GlobeTech**. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at **ICICI Home Finance Company Limited, 2nd Floor, Office No. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Poad, Savedi, Ahmednagar-414003** on or before **March 26, 2024 before 04:00 PM**. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at **ICICI Home Finance Company Limited, 2nd Floor, Office No. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Poad, Savedi, Ahmednagar- 414003** on or before **March 26, 2024 before 05:00 PM**. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "**ICICI Home Finance Company Ltd. - Auction**" payable at **Ahmednagar, Aurangabad, Amravati**. The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(8)/r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact **ICICI Home Finance Company Limited on 022-69974300** or our **Sales & Marketing Partner NexXen Solutions Private Limited**. The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifin.com/>  
Date : **March 10, 2024**  
Place : **Ahmednagar, Aurangabad, Amravati**  
Authorized Officer  
**ICICI Home Finance Company Limited**

**GOVERNMENT OF NAGALAND OFFICE OF EXECUTIVE ENGINEER-I, URBAN ENGINEERING WING NAGALAND : KOHIMA**

No. UEWEE-I/SASCR/REFORMS/KOH/2023-24 Dated: Kohima, the 8th March, 2024.  
**SHORT NOTICE INVITING TENDER**

The Executive Engineer-I, Urban Engineering Wing (UEW) Kohima : Nagaland on behalf of the Governor of Nagaland invites bids on percentage basis above/below Tendered Amount in Single Envelope System from eligible class-1 registered contractor of NPWD for the under mentioned works in Nagaland.

Sl. No.	Name of the Work	Tendered Amount (In Lakhs)	Earnest Money (Rs. in Lakhs)		Time of Completion
			Local	Non-Local	
1	Infrastructure Development Works in Kohima	30.00	30000/-	60000/-	3 months

Sealed tenders in Single envelope will be received up to **16th March, 2024 till 1:00 PM** along with the earnest money affixing court fee stamp of Rs. 7.50 (Rupees seven fifty paise) and it will be opened on the same day at **1:30 PM**. Contractors are advised to purchase the bidding tender documents from **11th March, 2024 upto 16th March, 2024** and after **terms and conditions** can be had from the office of the undersigned .

Sd/-  
(**Er. KETOUZO PESEYIE**)  
Executive Engineer-I,  
Urban Engineering Wing (UEW)  
Kohima: Nagaland

**SVATANTRA MICRO HOUSING FINANCE CORPORATION LTD.**

Office No. 1, 2, 3, 4 Ground Floor, Pushpak CHS, Malaviya Road, Vile Parle (East), Mumbai 400 057. TEL- 18001234427 / 022 26101076-79 Email : collections@mhfcindia.com

**APPENDIX IV [See Rule 8 (1)] POSSESSION NOTICE**

the undersigned being the Authorized Officer of the Svatanttra Micro Housing Finance Corporation Ltd (SMHFC) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below dated calling upon the Borrowers mentioned in tables to repay the amount mentioned in the notice with interest and expenses thereon within 60 days from the date of notice/date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower/ guarantor/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules.

The borrower/ guarantor/mortgagor and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Svatanttra Micro Housing Finance Corporation Ltd (SMHFC) for an amount as mentioned below with further interest & expenses thereon until full payment.

S. No.	Name of the Borrower(s) Guarantor (s)	Demand Notice Date	Amount Outstanding	Description of the property
1	Mr. Hari Nawle Mrs. Neha Ahewad	07-12-2023 07-03-2024	Rs.15,33,396/- (Rupees Fifteen Lakh Thirty Three Thousand Three Hundred Ninety Six only)	Flat No. 1, Building -1, Wing I-2, Kalyani Sai Visha Gut No.138, At Swangi, Aurangabad, Taluka And District- Aurangabad - 431008
2	Mr. Dishor Kharawane Mrs. Ashvini Kharavane	07-12-2023 07-03-2024	Rs. 16,05,492 /- (Rupees Sixteen Lakh Five Thousand Four Hundred Ninety Two only)	Flat No. B-3, Nandini Residency, Nandini Residency Gut No. 96, Plot No. 8 And 9, At. Deolai, Taluka And District - Aurangabad- 431001
3	Mr. Vinod Shelar Mrs. Sunanda Shelar	07-12-2023 07-03-2024	Rs. 13,46,819 /- (Rupees Thirteen Lakh Forty Six Thousand Eight Hundred Nineteen only)	Gram Panchayat Property/Milkat No. 425, City Survey No. 341, At-Vadel, Taluka- Malegaon, Nashik , Maharashtra, 423203
4	Mr. Appa Mote Mrs. Swati Mote	07-11-2023 05-03-2024	Rs. 5,74,393 /- (Rupees Five Lakh Seventy Four Thousand Three Hundred Ninety Three only)	Flat No. 2-509, 2. Pradhan Mantri Awas Yojana -charholi Survey No.108 (Old Survey No.409), At Charholi KH, Taluka -Khed, District-Pune. - 412105

Date : 10/03/2024 Place : Maharashtra (Sharik Saudagar)- Authorised Officer  
**SVATANTRA MICRO HOUSING FINANCE CORPORATION LIMITED**

**यूनियन बैंक Union Bank of India** Asset Recovery Branch, Pune - RO Pune Metro Suvog Plaza, 1<sup>st</sup> Floor, 1278, Jangali Maharaj Road, Pune-411 004, Email : ubin0578789@unionbankofindia.bank, Mob : 8169178780  
**Mega E-auction For Sale of Movable / Immovable Properties**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the symbolic / physical possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "**As is where is**", "**As is what is**" and "**Whatever there is**" on the date mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below mentioned Borrower (s) & Guarantor (s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

Sr. No.	Name of the Branch & Borrowers / Guarantors & Type of Possession	Amount Due	Description of the Properties	Reserve
---------	--	------------	-------------------------------	---------